

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 29**  
**(IB)-52(PB)/2021**

**IN THE MATTER OF:**

Mahindra and Mahindra Financial Services .... Petitioner/Applicant  
Limited

Vs.

Stan Autos Private Limited

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Adv. Jitendra Kumar

For the Respondent : Adv. Vishal Ganda, Adv. Tanya Hasija, Adv. Devina  
Bhandari in IA-5167/2023 & IA-5168/2023  
Adv. Anubhav Mehrotra in IA-3868/2022

For the EPFO : Adv. Kaushik Dey in IA-3319/2023

**ORDER**

**IA-3868/2022, IA-3319/2023, IA-4581/2023, IA-5167/2023 & IA-5168/2023**

Mr. Jitendra Kumar, Ld. Counsel for the Liquidator appears through VC.

Mr. Anubhav Mehrotra, Ld. Counsel for the Respondent in IA-3868/2022 appears through VC and seeks some to file the reply.

At his request and by consent of all parties, list the matter **on 12.06.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**